

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF HIPSONIC TECHNOLOGIES PRIVATE LIMITED

1	NAME OF CORPORATE PERSON	HIPSONIC TECHNOLOGIES PRIVATE LIMITED
2	DATE OF INCORPORATION OF CORPORATE PERSON	8 th October 2007
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	Registrar of Companies – Delhi
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U72300DL2007PTC169108
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	B-136 B-BLOCK, KALKA JI NEW DELHI South Delhi DL 110019
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	20 th March 2019
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Mr. Aishwarya Mohan Gahrana aishwaryam_gahrana@yahoo.com D—74-76, 2 nd Floor, BK Dutt Coony, New Delhi – 1100 003 +91 96503 38103 IBBI/IPA-002/IP-N00135/2017-18/10351
8	LAST DATE FOR SUBMISSION OF CLAIMS	19 th April 2019

Notice is hereby given that the HIPSONIC TECHNOLOGIES PRIVATE LIMITED has commenced voluntary liquidation on 20th March 2019.

The stakeholders of HIPSONIC TECHNOLOGIES PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 19th April 2019, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Aishwarya



Name and Signature of the Liquidator: Aishwarya Mohan Gahrana

Date: 23rd March 2019

Place: New Delhi